

**MEGHALAYA LEGISLATIVE ASSEMBLY**

**BUDGET SESSION, 2012**

**BULLETIN PART - I**

*FRIDAY, THE 16th MARCH, 2012*

The House met at 10 a.m. with the Hon'ble Speaker in the Chair, and transacted business till 11:45 a.m. The day was allotted for transaction of Government Business.

**1. Questions :**

Starred Questions No.76 to No.78 were taken up and disposed off.

While taking up Starred Question No.76, Shri. Conrad K. Sangma, Leader of Opposition, demanded formation of a House Committee to look into the aspect of the Industrial Policy of the State. Dr. Mukul Sangma, Chief Minister replied that the Government has already set up an inquiry Committee to look into the matter. The Leader of Opposition then said that without casting aspersion into anybody in the Committee, he feels that it will be better to have an independent inquiry body which will be more transparent, and therefore, it will be appropriate to have a House Committee consisting of Members from both sides of the House. To this, Dr. Mukul Sangma, Chief Minister replied that it will be better to let the Committee complete its exercise and submit its Report. The Leader of Opposition wanted to know whether any time limit has been given to the Committee to submit its report. The Hon'ble Speaker then intervned and said that it will be appropriate for the Committee set up by the Government to complete its exercise, and then this matter can perhaps be looked into.

**2. Voting on Supplementary Demands :**

The House took up Supplementary Demands for Grants and Supplementary Appropriation for 2011 – 2012.

Demand No.1 – 41 were taken up and disposed off.

### **3. Introduction of Bills /Laying of Statement:**

- (a) Dr. Mukul Sangma, Chief Minister introduced the Meghalaya Value Added Tax (Amendment) Bill, 2012.
- (b) Dr. Mukul Sangma, Chief Minister introduced the Meghalaya Professions, Trades, Callings and Employments Taxation (Amendment) Bill, 2012.
- (c) Shri. H. D. R. Lyngdoh, Minister in-charge Home (Police) introduced the Meghalaya Fire and Emergency Services Bill, 2012.
- (d) Prof. R. C. Laloo, Minister in-charge Education laid a statement regarding Starred Question No.44, replied on 14-3-12.

After the Minister laid the statement, Shri. James K. Sangma, MLA intervened that on the 13-3-12, while the Minister was replying on Motion No.3, the Minister could not complete his reply as the Chairman who was presiding adjourned the House. Therefore, he would like the Minister to complete the reply today as the House has completed its Business listed for the day. But the Minister replied that he will not be able to reply today, and requested the Hon'ble Speaker to list the day for reply as per rule laid down in the Rules of Procedure and Conduct of Business.

### **4. Adjournment :**

As there was no more business to be transacted for the day, the House was adjourned till 10 a.m. on Monday, the 19<sup>th</sup> March, 2012.

**H. Myllemngap**  
**Secretary,**  
**Meghalaya Legislative Assembly.**

No. SP. 10/MLA/BS/12/6.,

Dated Shillong, the 16<sup>th</sup> March, 2012.

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**Andrew Simons,  
Additional Secretary,  
Meghalaya Legislative Assembly.**